

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

B. A. No. 3357 of 2020

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Sujeet Kachhap ... .. Petitioner  
Versus  
The State of Jharkhand ... .. Opp. Party  
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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioner : Mr. Rajesh Kumar, Advocate  
For the Opp. Party : Mr. Rajneesh Vardhan, A.P.P.  
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02/29.06.2020 Defects as pointed out by the office are ignored.

Heard Mr. Rajesh Kumar, learned counsel for the petitioner and  
Mr. Rajneesh Vardhan, learned A.P.P. for the State.

Petitioner has been made accused in connection with Dhurwa  
P.S. Case No. 311 of 2019.

One Niranjan Bando was apprehended by the police with loaded  
country made pistol. He had disclosed the name of the accused  
persons who had fled away.

It appears that one of the co-accused persons namely Amrit  
Kispotta has already been granted bail by this Court in B.A. No. 2473 of  
2020. The petitioner is in custody since 23.01.2020.

Regard being had to the above, the petitioner, named above, is  
directed to be released on bail on furnishing bail bond of Rs. 10,000/-  
(Rupees Ten Thousand) with two sureties of the like amount each to  
the satisfaction of learned Chief Judicial Magistrate, Ranchi, in  
connection with Dhurwa P.S. Case No. 311 of 2019.

*(Rongon Mukhopadhyay, J.)*